

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHROFF TEXTILES LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Shroff Textiles Limited
2.	Date of incorporation of corporate debtor	19/07/1966
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. of corporate debtor	U17100MH1966PLC013537
5.	Address of the registered office and principal office (if any) of corporate debtor	303 B-Wing, Kotia Nirman, Near Fun Republic Cinema New Link Road, Andheri - West, Mumbai, Maharashtra, India, 400053
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: - 19 th August, 2026 (order copy received on 21 st August, 2026)
7.	Estimated date of closure of insolvency resolution process	180 days from the Insolvency Commencement date i.e. 15 th February, 2027.
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Hemant J. Mehta IBBI/IPA-001/IP-P00027/2016-17/10060
9.	Address and e-mail of the interim resolution professional, as registered with the Board	D613/614, Neelkanth Business Park, Nathani Road, Vidyavihar West, Mumbai, Maharashtra - 400086 hemant@apmh.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	D613/614, Neelkanth Business Park, Nathani Road, Vidyavihar West, Mumbai, Maharashtra - 400086 cirp.shrofftextiles@gmail.com
11.	Last date for submission of claims	7 th September, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a. Relevant forms are available at http://ibbi.gov.in/home/downloads b. NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Shroff Textiles Limited on 19-08-2026.

The creditors of Shroff Textiles Limited are hereby called upon to submit their claims with proof on or before 07-09-2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 24.08.2026
Place: Mumbai



Hemant J Mehta
IBBI/PA-001/IP-P00027/2016-17/10060

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